

Manufacturing Company Ltd. for an industrial licence to set up a 900 TPD ammonia and 1500 TPD urea plant at Paradeep in Orissa based on naphtha as feed-stock. The case, after its careful consideration, was rejected by Government on 24th June, 1991 due, inter-alia, to inadequate availability of the feed stock. Such unit is no longer subject to industrial licensing under the New Industrial Policy.

### **Cement Plants in Orissa**

6661. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether the proposals to set up some slag cement Plants in Orissa are pending since long;

(b) whether those proposals are likely to be implemented during 1991-92; and

(c) if so, the steps taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) M/s. Orissa Cements Limited had made an application for expansion of their capacity for manufacture of slag cement by 2.75 lakh tonnes per annum at their existing factory at Rajgangpur in Orissa. M/s. Industrial Development Corporation of Orissa Limited had sought approval for modernisation-cum-expansion scheme for manufacture of Portland Cement including slag cement to produce an additional 3 lakh tonnes per annum at their existing unit located at Bargarh, District Sambalpur in Orissa. Letters of Intent have been granted in both the cases.

Under the new Industrial Policy, no Industrial Licence is required for setting up new cement projects or for their substantial expansion.

(b) and (c). The above proposals are likely to be implemented during the Eight Plan Period.

### **Take over of Agro-Fruits Products Centre in Kerala**

6662. SHRI KODIKKUNNIL SURESH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have my proposal to take over the Agro Fruits Product Centre one of the major Food Processing units of the Kerala-Agro-Industries Corporation from Punalur in Kerala; and

(b) if so, the details thereof and the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) Does not arise.

### **Drinking water Schemes for Kerala**

6663. SHRI THAYIL JOHN ANJALOSE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Kerala have sent some drinking water schemes to the Union Government for its approval;

(b) if so, the details thereof;

(c) the total expenditure likely to be incurred on each scheme; and

(d) the steps taken for according approval to the said schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIUTTAMBHAIH. PATEL): (a) Yes, Sir.